IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CAA-/(ND)/2017

In the matter of:

M/s. Classic Taj & Tours (P) Ltd.

..PETITIONER

Vs.

The Registrar of Companies

..RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 03.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant: Ms. Sudha Sachdev, Authorized Rep. for Petitioner

For the Respondents

; -

For the RD(N)

: Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner/applicant is present. It is represented that an application under Rule 48(2) of NCLT Rules, 2016 in CA No.46/C-III/ND/2017 has been filed for restoration of the Petition which was dismissed by this Tribunal vide order dated 21.8.2017.

Taking into consideration the representation made in Paragraph-4 of the application, the main Company petition is restored to its original number in CP-172(ND)/2017. Ld. representative for the ROC is also present and represents that



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reply to the main C.P. has been filed. In the circumstances, post this matter for consideration on 26.10.2017.

In the meanwhile, the petitioner will file the rejoinder, if any , to the reply of the ROC/RD before the next adjourned date with a copy in advance to be served to the Ld. representative of the ROC.

List on 26.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 03.10.2017